

State Vs Sunil @ Kalu  
FIR No: 303/2014  
under Section 302/307/34 IPC  
PS: Subzi Mandi

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant Rakesh @ Sunny for grant of interim bail for a period of 45 days on the ground that father of accused/applicant is suffering from Kidney problem since long and the doctors have advised him surgery which is to be performed on 01.06.2020. Ld. Counsel submits that the brother of accused/applicant is residing separately and he never cares/look after their father. Mother of accused/applicant had taken father of accused/applicant to hospital with the help of neighbours.

As per report filed by IO, the documents annexed with the application are found to be correct/genuine. In his report, IO has stated that father of accused/applicant is residing at Uttam Nagar, Delhi alongwith his wife. It is further stated that accused/applicant is a habitual offender and is involved in several cases. Brother, sister and mother of accused/applicant are very much there to look after the father of accused/applicant.

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dl  
21/5/2020

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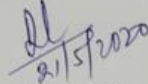
State Vs Sunil @ Kalu

FIR No: 303/2014  
under Section 302/307/34 IPC  
PS: Subzi Mandi

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant is involved in a case of murder, attempt to murder as well as some other cases. Other family members of accused/applicant i.e. his mother, sister and his brother are very much there to look after his father. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
21/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Sunil @ Kesto  
FIR No: 491/2015  
under Section 307/34 IPC  
PS: Subzi Mandi

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant Rakesh @ Sunny for grant of interim bail for a period of 45 days on the ground that father of accused/applicant is suffering from Kidney problem since long and the doctors have advised him surgery which is to be performed on 01.06.2020. Ld. Counsel submits that the brother of accused/applicant is residing separately and he never cares/look after their father. Mother of accused/applicant had taken father of accused/applicant to hospital with the help of neighbours.

As per report filed by IO, the documents annexed with the application are found to be correct/genuine. In his report, IO has stated that father of accused/applicant is residing at Uttam Nagar, Delhi alongwith his wife. It is further stated that accused/applicant is a habitual offender and is involved in several cases. Brother, sister and mother of accused/applicant are very much there to look after the father of accused/applicant.

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*21/5/2020*

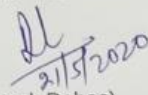
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**State Vs Sunil @ Kesto**  
**FIR No: 491/2015**  
**under Section 307/34 IPC**  
**PS: Subzi Mandi**

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant is involved in a case of murder, attempt to murder as well as some other cases. Other family members of accused/applicant i.e. his mother, sister and his brother are very much there to look after his father. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Aakash  
FIR No: 120/2020  
under Section 308/34/188/269/270 IPC  
PS: Timarpur  
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
ASI Bhushan i.e. IO is also present.

Heard. Perused.

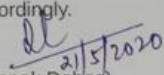
Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 13.05.2020. Injured/victim namely Kushal has been discharged from Hospital on very next day of the incident. It is further submitted that accused/applicant is neither a previous convict nor he was involved in any other case of similar nature.

IO has admitted that injured/victim was discharged from hospital on the very next day and accused/applicant is neither a previous convict nor he was involved in any other case.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM concerned.***

Copy of order be given dasti to IO, Ld. Counsel for accused/applicant and be also sent to the court of Ld. Duty MM as well as concerned Jail Superintendent.

Application stands disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020



State Vs Rajender Kumar @ Rajan  
FIR No: 120/2020  
under Section 308/34/188/269/270 IPC  
PS: Timarpur  
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
ASI Bhushan i.e. IO is also present.

Heard. Perused.

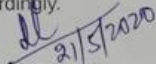
Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 13.05.2020. Injured/victim namely Kushal has been discharged from Hospital on very next day of the incident. It is further submitted that accused/applicant is neither a previous convict nor he was involved in any other case of similar nature.

IO has admitted that injured/victim was discharged from hospital on the very next day and accused/applicant is neither a previous convict nor he was involved in any other case.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM concerned.***

Copy of order be given dasti to IO, Ld. Counsel for accused/applicant and be also sent to the court of Ld. Duty MM as well as concerned Jail Superintendent.

Application stands disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Sunny  
FIR No: 120/2020  
under Section 308/34/188/269/270 IPC  
PS: Timarpur  
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
ASI Bhushan i.e. IO is also present.

Heard. Perused.

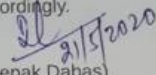
Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 13.05.2020. Injured/victim namely Kushal has been discharged from Hospital on very next day of the incident. It is further submitted that accused/applicant is neither a previous convict nor he was involved in any other case of similar nature.

IO has admitted that injured/victim was discharged from hospital on the very next day and accused/applicant is neither a previous convict nor he was involved in any other case.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM concerned.***

Copy of order be given dasti to IO, Ld. Counsel for accused/applicant and be also sent to the court of Ld. Duty MM as well as concerned Jail Superintendent.

Application stands disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Naresh Singhal  
FIR No: 182/2019  
under Section 409 IPC  
PS: Lahori Gate

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant with accused/applicant  
(on interim bail).

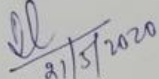
Heard. Perused.

Ld. Counsel for accused/applicant submits that matter has  
been compromised/settled between parties and last installment of  
Rs.2.50 Lacs is to be paid to complainant/victim in Hon'ble High Court  
of Delhi at the time of quashing of present FIR. Ld. Counsel submits  
that present application be adjourned for 27.07.2020.

Request is allowed.

Now to come up on **27.07.2020** for further proceedings as  
per law.

**Interim order to continue till NDOH.**

  
21/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020



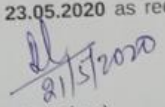
State Vs Sunil Bihari  
FIR No: 605/2017  
under Section 302/120B/34/201/174A IPC  
PS: NDRS

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Bail application is adjourned for **23.05.2020** as requested  
by Ld. Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Amit @ Akash  
FIR No: 193/2019  
under Section 302/323/34 IPC r/w Section 25/27 Arms Act  
PS: Prasad Nagar

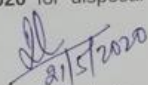
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for  
filing fresh application as well as additional documents. Same is  
granted.

Now to come up on **23.05.2020** for disposal of present  
application.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Kanhaie Jha  
FIR No: 166/2017  
under Section 395/398/468/471 IPC & Section 25 Arms Act  
PS: Subzi Mandi

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

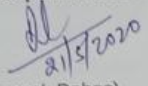
Heard, Perused.

Report has been received from Medical Officer Incharge,  
Central Jail No.10, Rohini, Delhi.

Ld. Counsel for accused/applicant seeks adjournment for  
taking proper instructions. Same is granted.

Now to come up on **01.06.2020** for disposal of present  
application.

**Fresh report regarding medical condition of accused/  
applicant be called from concerned Jail Superintendent.**

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Samim  
FIR No: 98/2019  
under Section 364A/395/412/34 IPC  
PS: Gulabi Bagh  
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 30 days/45 days/60 days on the ground that pandemic of COVID-19 is spreading very fast. Accused/applicant is having two minor children and is only earning member of his family. Father of accused/applicant is serving in Railway Protection Force and is a permanent employee of the same.

Though no report has been received from IO qua present application but the application in hand is meritless on the face of it. The minimum punishment for offence under Section 364A IPC is life imprisonment. Merely because accused/applicant is having two minor children in itself is no ground for grant of interim bail as wife of accused/applicant as well as his father (who is serving in RPF) are very much there to look after the minor children.

Keeping in view the totality of facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Counsel for accused/applicant as requested.

*DL*  
21/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

*ny Court.*



State Vs Saubhagya @ Rahul  
FIR No: 149/2017  
under Section 302/397/394/411/120B/34 IPC  
PS: Sarai Rohilla

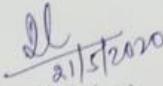
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment on the ground that main/regular case is pending before this Court and the same is fixed for 01.06.2020. Same is granted.

Now to come up on **01.06.2020** for disposal of present application.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Mangale @ Lala  
FIR No: 149/2017  
under Section 302/397/394/411/120B/34 IPC  
PS: Sarai Rohilla

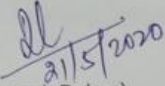
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment on  
the ground that main/regular case is pending before this Court and the  
same is fixed for 01.06.2020. Same is granted.

Now to come up on **01.06.2020** for disposal of present  
application.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Rahul  
FIR No: 288/2019  
under Section 392/394/397/411/34 IPC  
PS: Sarai Rohilla

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
ASI Ashok Kumar i.e. IO is also present.

Heard. Perused.

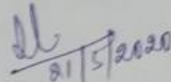
IO has filed report. The same be taken on record.

Ld. Counsel for accused/applicant has filed some documents pertaining to medical condition of mother of accused/applicant. Copy supplied to IO.

IO seeks time to verify the said documents. Time is granted.

Now to come up on 27.05.2020 for verification of said documents as well as disposal of present application.

IO shall appear in person on NDOH alongwith report.

  
21/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Altaf  
FIR No: 359/2018  
under Section 302/324/325 IPC  
PS: Sarai Rohilla

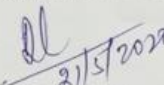
21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

Report be called from IO/SHO Concerned for **26.05.2020**.

  
21/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

noB- 9811281838

Note: case is pending in the court  
of Sh. Deepak Dabas ASJ (Central)  
Tis Hazari Courts Delhi



State Vs Deepak  
FIR No: 60/2017  
under Section 392/397/457/411/34 IPC r/w Section 25/27 Arms Act  
PS: Roop Nagar

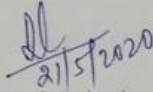
21.05.2020

Present: Ld. Addl. PP for State.  
Sh. S.B. Shaily, Ld. LAC for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

Report be called from IO/SHO Concerned for **28.05.2020**.

  
21/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Md Nazim  
FIR No: 17/2020  
under Section 392/394/411/34 IPC  
PS: Daryaganj

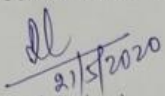
21.05.2020

Present: Ld. Addl. PP for State.  
Sh. S.B. Shaily, Ld. LAC for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

Report be called from IO/SHO Concerned for **28.05.2020**.

  
21/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Abdul Jabbar  
FIR No: 354/2016  
under Section 394/397 IPC  
PS: ODRS

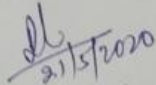
21.05.2020

Present: Ld. Addl. PP for State.  
Sh. S.B. Shaily, Ld. LAC for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

Report be called from IO/SHO Concerned for **28.05.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Gulshan @ Monty  
FIR No: 30/2018  
under Section 302/365/34 IPC  
PS: Kamla Market

21.05.2020

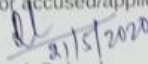
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant has filed copy of arrest memo of accused/applicant. The same be taken on record.

Inspite of repeated calls/passovers, neither IO has appeared nor report has been received from him.

IO to appear in person alongwith report on **29.05.2020**.  
Date is given as per request of Ld. Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

DATED:-19.05.2020

TIS HAZARI COURT, DELHI



State Vs Rahimuddin  
FIR No: 35/2020  
under Section 392/34 IPC  
PS: Kamla Market

21.05.2020

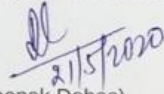
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
SI Giriraj i.e. IO is also present.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as requested by Ld. Counsel for accused/applicant.

Attested/certified copy of order dated 12.05.2020 passed by Ld. Duty MM be returned to Ld. Counsel for accused/applicant as requested, after retaining photocopy thereof on record.

Copy of present order be also given dasti to Ld. Counsel for accused/applicant as requested.

  
21/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Raja @ Achu  
FIR No: 288/2019  
under Section 394/397/411/34 IPC  
PS: Sarai Rohilla

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
ASI Ashok Kumar i.e. IO is also present.

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. It is further submitted that complainant/victim failed to identify the accused/applicant i.e. Raja @ Achu in Judicial TIP proceedings. Accused/applicant was arrested on 22.09.2019 and he is JC since then. Investigation of the case has already been completed and the mobile phone allegedly recovered from the possession of accused/applicant was planted upon him.

On the other hand, IO has stated that face of accused/applicant is clearly visible in the CCTV Footage collected from the spot.

I have duly considered the rival submissions. I have perused the report carefully.

Investigation of the case has already been completed and even chargesheet has been filed. One mobile phone has been

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*dl*  
21/5/2020

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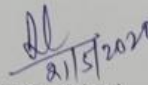
State Vs Raja @ Achu  
FIR No: 288/2019  
under Section 394/397/411/34 IPC  
PS: Sarai Rohilla

allegedly recovered from the possession of accused/applicant. Complainant/victim failed to identify accused/applicant in Judicial TIP Proceedings. Conclusion of trial is likely to take time.

Keeping in view the aforesaid facts and circumstances as well as pandemic of COVID-19, ***accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM concerned.***

Copy of order be given dasti to IO, Ld. Counsel for accused/applicant and be also sent to the court of Ld. Duty MM as well as concerned Jail Superintendent.

Application stands disposed of accordingly.

  
21/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Vinod @ Dada  
FIR No: 39/2019  
under Section 394/397/307/411/34 IPC & Section 25/27 Arms Act  
PS: Lahori Gate

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).  
SI Sandeep Singh is also present.

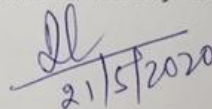
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail and in the alternative for interim bail during pendency of trial of this case.

Ld. Counsel for accused/applicant submits that mother-in-law of accused/applicant is not well and she is totally dependent upon him. Wife of accused/applicant is also unable to take care of newly born baby and assistance of accused/applicant is required for the same.

IO in his report has stated that besides wife of accused/applicant, mother-in-law of accused/applicant is having another daughter namely Babita who is married to one David and they are also residing in same district i.e. Jhajjar, Haryana and hence Babita and her husband i.e. David can take care of mother-in-law of accused/applicant.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
21/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020



State Vs Farhal  
FIR No: 140/2019  
under Section 302/147/149/34 IPC  
PS: Daryaganj

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing)**

Heard. Perused.

Ld. Counsel submits that an application seeking amendment/correction of some typographical errors in the main interim bail application has also been filed.

Submissions on application seeking amendment/correction of some typographical errors heard. The said application is hereby allowed and disposed of accordingly.

With respect to interim bail application, Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 60 days on account of illness of his mother as well as his brother. Ld. Counsel submits that apart from accused/applicant nobody else is there in the family of accused/applicant to look after his ailing mother as well as brother.

IO in his reply has stated that the medical documents annexed with present application were verified and the same were

Contd.....

*al*  
21/5/2020



-2-

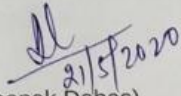
**State Vs Farhal**  
**FIR No: 140/2019**  
**under Section 302/147/149/34 IPC**  
**PS: Daryaganj**

found to be correct. IO has further mentioned that two bail applications filed on behalf of accused/applicant were dismissed vide order dated 18.04.2020 and 29.04.2020.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record clearly shows that apart from accused/applicant, other family members of accused/applicant are very much there to look after his ailing mother and also to get her operated upon as advised by Doctors. The offence in question is very serious one and the minimum punishment for offence punishable under Section 302 IPC is life imprisonment.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

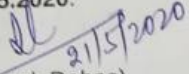
State Vs Sunil @ Maya  
FIR No: 303/2014  
under Section 302/307/34/120-B IPC  
PS: Subzi Mandi

21.05.2020

Present: Ld. Addl. PP for State.  
None for accused/applicant.

Inspite of repeated calls/passovers, none has appeared for  
accused/applicant either physically or through video conferencing.  
It is already 1.30 PM.

Report be called from IO for **26.05.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

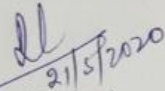
State Vs Dupatewala  
FIR No: 20/2015  
under Section 302/396/412/34 IPC  
PS: Kamla Market

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**  
IO is also present.

Heard. Perused.

TCR be summoned from concerned Court for **23.05.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Arshad  
FIR No: 20/2015  
under Section 302/396/412/34 IPC  
PS: Kamla Market

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**  
IO is also present.

Heard. Perused.

TCR be summoned from concerned Court for **23.05.2020**.

*dl*  
*21/5/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

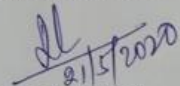
State Vs Noori  
FIR No: 339/2016  
under Section 395/397/411  
PS: Daryaganj

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**  
SI Jagbir Singh is also present.

Heard. Perused.

TCR be summoned from concerned Court for **23.05.2020**.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020



State Vs Bhaskar Sharma @ Bhaskar Bhardwaj  
FIR No: 90/2019  
under Section 376-D/328/354-D/506/34 IPC  
PS: IP Estate

21.05.2020

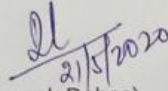
Present: Ld. Addl. PP for State.  
Sh. Rahul Kumar, Id. Counsel for complainant/victim  
alongwith father of complainant/victim.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Perused.

A written request has been received from SI Naveen  
Kumar seeking some more time to verify the medical papers annexed  
with present application.

Time is granted.

IO/SHO concerned to report on **22.05.2020**.

  
21/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

State Vs Satish @ Sita & Ors.  
FIR No: 12/2011  
under Section 392/395/397/34 IPC  
PS: ODRS

21.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant i.e. Anil @ Lambu  
**(through video conferencing).**

Heard. Perused.

TCR be summoned from concerned Court for **22.05.2020**.

*dl*  
*21/5/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/21.05.2020

Name of the Advocate  
Enrolment No.  
Chamber No.

*SATISH LUNJWA SINGH*  
*D 12657/06*  
*SDJ, Rohini Court DCS*  
*e mail id - Raviul@all Egant.*  
*Com:*